THE UTTAR PRADESH PRESIDENT'S ACTS (RE-ENACTMENT WITH MODIFICATIONS) ACT, 1974

[U. P. ACT No. 30 of 1974]

[Passed in Hindi by the Uttar Pradesh Legislative Asembly on August 20, 1974 and by the Uttar Pradesh Legislative Council on August 22, 1974]

[Received the Assent of the President on September 28, 1974 under Article 201, of the Constitution of India and was published in the *Uttar Pradesh Gazette Extraordinary* dated September 13, 1974.]

¹ [Authoratative English Text of the Uttar Pradesh Rashtrapati Adhiniyam (Parishkaron Sahit Punah Adhiniyaman) Adhiniyam, 1974.]

AN

ACT

to repeal certain President's Acts and to re-enact the same with certain modifications.

It is hereby enacted in the Twenty-fifth Year of the Republic of India as follows:-

Short title

1. (1) This Act may be called the Uttar Pradesh President's Acts (Re-enactment with Modifications) Act, 1974.

Repeal and reenactment of President's Acts No. 11 of 1973

2. The following President's Acts, namely:-

(a) the Uttar Pradesh Urban Planning and Development Act, 1973 (President's Act no. 11 of 1973);

No. 13 of 1973

(b) the Uttar Pradesh Krishi Utpadan Mandi (Sanshodhan) Act, 1973 (President's Act no. 13 of 1973);

No. 14 of 1973

(c) the Uttar Pradesh State Legislature (Prevention of Disqualification) (Amendment) Act, 1973 (President's Act no. 14 of 1973);

No. 18 of 1973

(d) the Uttar Pradesh Ceiling on Property (Temporary Restrictions on Transfer) Third Amendment Act, 1973 (President's Act no. 18 of 1973);

No. 19 of 1973

and

(e) the Uttar Pradesh Civil Laws (Amendment) Act, 1973 (President's Act no. 19 of 1973); and

No. 20 of 1973.

(f) the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Amendment Act, 1973 (President's Act no. 20 of 1973),

are hereby repealed, and re-enacted with the modifications set out in the Schedule.

^{1.} For Statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary) dated August 17, 1974.

SCHEDULE (See Section 2)

	(Dee Section 2)						
Serial no.	Name of the President's Acts	Extent of Modifications					
1	2	3					
1	The Uttar Pradesh Urban Planning and Development Act, 1973 (President's Act no. 11 of 1973).	In the title of the Act, the words "Enacted by the President in the Twenty-fourth Year of the Republic of India" shall be <i>omitted</i> and <i>for</i> the existing preamble the words "It is hereby enacted as follows" shall be <i>substituted</i> .					
2	The Uttar Pradesh Krishi Utpadan Mandi (Sanshodhan) Act, 1973 (President's Act no. 13 of 1973).	(a) In the title of the Act the words "Enacted by the Pesident in the Twenty-fourth Year of the Republic of India" shall be <i>omitted</i> , and <i>for</i> the existing preamble, the words "It is hereby enacted as follows" shall be <i>substituted</i> ;					
		(b) In section 2 of the Act, in the definitions of the expressions "Board", "Collector" and "Regulations" respectively inserted by clause (i), clause (ii) and clause (iv), for the brackets and letters "(aa)", "(dd)" and "(qq)", the brackets, letters and numbers "(a-1)", "(d-1)" and "(q-1)" shall respectively be substituted.					
3	The Uttar Pradesh State Legislature (Prevention of Disqualification) (Amendment) Act, 1973 (President's Act no. 14 of 1973).	In the title of the Act, the words "Enacted by the President in the Twenty-fourth Year of the Republic of India" shall be <i>omitted</i> , and <i>for</i> the existing preamble, the words "It is hereby enacted as follows" shall be <i>substituted</i> .					
4	The Uttar Pradesh Ceiling on Property (Temporary Restrictions on Transfer) (Third Amendment) Act, 1973 (President's Act no. 18 of 1973).	(a) In the title of the Act, the words "Enacted by the President in the Twenty-fourth Year of the Republic of India" shall be <i>omitted</i> , and <i>for</i> the existing preamble, the words "It is hereby enacted as follows" shall be <i>substituted</i> ;					
		(b) In section 2 of the Act, in clause (a), for the word and figures "September 30, 1974" the word and figures "March 31, 1975" shall be substituted.					

[The Uttar Pradesh Public Moneys (Recovery of Dues) Act, 1972]

Serial no.	Name of the President's Acts	Extent of Modifications	
1	2	3	
5	The Uttar Pradesh Civil Laws (Amendment) Act, 1973 (President's Act no. 19 of 1973).	In the title of the Act, the words "Enacted by the President in the Twenty-fourth Year of the Republic of India" shall be <i>omitted</i> , and <i>for</i> the existing preamble, the words "It is hereby enacted as follows" shall be <i>substituted</i> :	
6	The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) (Amendment) Act, 1973 (President's Act no. 20 of 1973).	(a) In the title of the Act, the words "Enacted by the President in the Twenty-fourth Year of the Republic of India" shall be <i>omitted</i> , and <i>for</i> the existing preamble the words "It is hereby enacted as follows" shall be <i>substituted</i> ;	
		(b) In section 2 of the Act, for the words "three years", the words "three years and six months" shall be substituted.	